

Orissa have not yet connected with Sub-division headquarters and Nawapare sub-division has not yet been connected with district headquarters ; and

(b) if so, the immediate steps taken up by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARINATHA MISRA) : (a) and (b). The programme of rural roads development under the Minimum Needs Programme is in the State sector. Information of this nature is not maintained in the Ministry.

#### Effect of Natural Calamities on Economy of Orissa

6732. SHRI RASA BEHARI BEHRA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are aware that the successive visitation of natural calamities has severely crippled the economy of Orissa resulting in heavy drainage of resources both under plan and non-plan sectors ;

(b) whether it is also a fact that the entire marginal money has been exhausted ;

(c) if so, whether the State Government have urged Central Government to meet the entire requirement of funds ; and

(d) the steps taken by the Central Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARIF MOHAMMAD KHAN) : (a) Orissa has been affected by cyclone, flood and drought during the year 1982-83. The Government of India have provided financial assistance to the State over and above its Plan to meet the situation arising from these natural calamities.

(b) The State has a margin money of Rs. 871 lakhs and is available in the budget of the State every year. This money is meant for meeting emergent requirements of relief. During the year 1982-83, the entire margin money was spent in meeting the expenditure on relief.

(c) The Government of Orissa in the memorandum on floods had requested 100% Central assistance. This was considered by the Government of India but was not agreed to.

(d) The Central Government have sanctioned following ceilings of expenditure to Orissa for meeting expenditure on relief :

	1982-83	1983-84
	(Rs. in crores)	
(i) Cyclone	56.55	—
(ii) Floods	113.96	—
(iii) Drought	16.98*	17.64

\*including Rs. 2.00 crores as loan.

#### Misuse Charges Levied by L.D.O.

6733. SHRI RAM PRASAD AHIRWAR : Will the Minister of WORKS AND HOUSING be pleased to refer to Unstarred Question No. 1183 (a) dated 28 February, 1983 and 9644 (b) dated 26 April, 1982 which list three and seven premises respectively where 1% misuse charges were recovered by L.D.O. and for each of these ten premises state :

(a) the dates when (i) misuse came to notice of L.D.O. for first time, (ii) date of L.D.O.'s notice for breach of lease, (iii) date of issue of legal notice and filling of eviction suit by lessee, (iv) date when lessee informed L.D.O. of legal proceedings and the actual date of eviction ;

(b) which of these premises were re-entered during misuse alongwith dates of re-entry and withdrawal of re-entry with reasons ; and

(c) how much misuse areas charges were calculated and what was actually recovered in each case ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) to (c). The information is given in the attached Statement.